

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 102
(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. & Ors. Applicant/petitioner

Order under Section 230-232

Order delivered on 19.03.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the Petitioner(s) :	Mr. Rishu Kant Sharma, Adv.
For the ITD	Mr Puneet Rai Senior Stg. Counsel and Ms Adeeba Mujahid Junior Standing Counsel
For the RD & OL	Ms. Shankri Mishra, Adv.

ORDER

When the RD counsel stated that the query letters sent to the transferor company were returned unserved, the petitioner counsel has requested the RD counsel to supply the affidavit copies as well as the proof reflecting service of notice upon the registered address of the company, in view of the request made by the petitioner, we hereby direct the RD counsel to supply the same to the petitioner counsel. The petitioner counsel is also directed to provide his email address to the RD counsel and obtain copy from the RD counsel.

List this matter on 16.04.2021.


(B.S.V PRAKASH KUMAR)
PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)